

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**State Vs. Harish Kumar & Ors.  
Case No.393/2019  
FIR No. 118/1999  
U/s : 302/201/120B/411/379/365 IPC  
PS : Geeta Colony**

**06.06.2020**

**Pr. (on screen): Sh. A.K. Singh, Sr. PP for CBI.**

**Sh. Rajender Mandal, Co-ordinator/Branch Incharge,  
Computer Branch, RADC, New Delhi.**

In view of the prevailing pandemic of Covid-19, as per directions of Honble High Court and Ld. District Judge, the proceedings are being held through video conferencing using Cisco Webex App from my own residence. The Link has been sent by Sh. Surender Prasad Mandal, Branch Incharge, Computer Branch, RADC, New Delhi.

Co-ordinator Sh. Rajender Mandal informed about the meeting to take place about 1.00 p.m., as it was revealed that the Id. Counsel for the applicant/accused was out somewhere and was not available. At request, it was sought that the matter be kept for 1.00 p.m.

  
**(Nirja Bhatia)  
Spl. Judge PC Act (CBI)-03,  
RADC, New Delhi/06.06.2020**

**1.00 PM**

**Pr. (on screen): Sh. A.K. Singh, Sr. PP for CBI.**

**Sh. G.P. Thareja, Id.counsel for applicant/accused  
Harish Kumar.**

**Sh. Rajender Mandal, Co-ordinator/Branch Incharge,  
Computer Branch, RADC, New Delhi.**

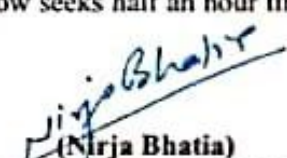
The response is sought from Sh. A.K. Singh, Id. Sr.PP for CBI, however, it is stated by Sh. Singh at the threshold that probably the Id. Presiding Officer has not gone through the application which is filed under Section 302 Cr.P.C. He is enquired as to whether such application cannot be entertained or the Court is not empowered to grant hearing on the same, to which, he now responds that the present day i.e. Saturday is a holiday for CBI and though, admittedly, the notice of the application had been served preceding day/yesterday i.e. 05.06.2020, he has not updated himself and straightway asked for

adjournment as he has another matter pending for 10.06.2020.

I do not find much ground in the submission for adjourning the matter.

Having regard to the above, he now seeks half an hour time to update himself. Allowed it his request.

Be kept for 2.30 p.m.

  
(Nirja Bhatia)  
Spl. Judge PC Act (CBI)-03,  
RADC, New Delhi/06.06.2020

**2.30 PM**

Pr. (on screen): Sh. A.K. Singh, Sr. PP for CBI alongwith HIO Insp. R.K. Shukla.

Sh. G.P. Thareja, Id. counsel for applicant/accused Harish Kumar.

Sh. Rajender Mandal, Co-ordinator/Branch Incharge, Computer Branch, RADC, New Delhi.

It is submitted by Id. Sr.PP for CBI that as per information received by him, the Court has sent the applicant/accused behind the bars not as a punitive measure but as a measure of his welfare and the prosecution stand is not relevant to the present condition. He avers that he has no information regarding the present health condition of accused as the report is on the file.

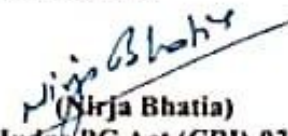
IO is enquired. He states that he telephonically contacted Dr. Nitin, SR (Psychiatric), who informed that he is unable to detail anything as of now, as the report has been sent to the Court.

Sh. Thareja, Id. Counsel for applicant/accused submits that the family of the applicant has informed him that he has been sent to JC on 26.04.2020. Before adverting further, let the report be called from IIBAS.

Matter be kept for 10.06.2020, as requested.

A scanned signed copy of this order is being sent to Sh.Surender Prasad Mandal, Branch Incharge, Computer Branch, Rouse Avenue District Court, New Delhi via Whatsapp/e-mail for further action in terms of the above order.

A copy of the order sheet be retained on record to be put in the judicial file as and when normal court work stands resumed.

  
(Nirja Bhatia)  
Spl. Judge PC Act (CBI)-03,  
RADC, New Delhi/06.06.2020